

FORM A

PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF ROSHAN FRUITS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROSHAN FRUITS INDIA PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	11.09.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC, COIMBATORE
4.	Corporate Identity No. / Limited liability Identification No. of corporate debtor	U15137TZ2003PTC010769
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office	6A SOUTH MADA STREET NEW PET, KRISHNAGIRI DHARMAPURI DISTRICT TAMIL NADU, PINCODE 635001
6.	Insolvency commencement date in respect of corporate debtor	08.05.2020 (Copy of order appointing IRP received on 08.05.2020)
7.	Estimated date of closure of insolvency resolution process	04.11.2020 (180 days from 08.05.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Subramaniam S Registration No - IBBI/IPA-001/IP-P00946/2017-2018/11566
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat D9, No. 134A, Arcot Road, Y S Enclave, Virugambakkam, Chennai – 600092. Email: suvidhaoman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Principal Address:</u> Flat D9, No. 134A, Arcot Road, Y S Enclave, Virugambakkam, Chennai – 600092. Email: irp_roshanfruits@gmail.com
11.	Last date for submission of claims	22.05.2020 (within 14 days from 08.05.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,	Not Applicable
13.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
14.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
15.	(a) Relevant Forms; and (b) Details of authorized representatives are available at	a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench - I, Chennai has ordered the commencement of a corporate insolvency resolution process of the Roshan Fruits India Private Limited on 08th May, 2020 (Insolvency Commencement date: 08th May.2020)

The creditors of **Roshan Fruits India Private Limited** are hereby called upon to submit their claims with proof on or before 22nd May 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th May 2020

SUBRAMANIAM S

Place: Chennai

INTERIM RESOLUTION PROFESSIONAL
Regn. No: IBBI/IPA-001/IP-P00946/2017-2018/11566